

By E-mail

No. Tech./2921/2020
District and Sessions Court,
Pune.

Date: 25th June, 2020.

From:

Neeraj P. Dhote,
Principal District and Sessions Judge,
Pune.

To:

All the Presidents/Secretaries,
Pune District Bar Association and
all Taluka Bar Associations,
Pune District.

Subject: E-filing services on E-filing Portal.

Reference: Letter No. RG/1611/28/2020,
dated 23-06-2020, from Hon'ble
High Court, Bombay.

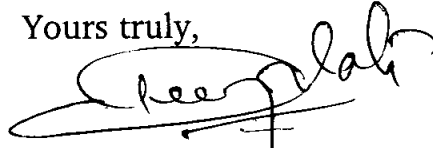
Sir/Madam,

I am to inform you all that the Hon'ble eCommittee, Supreme Court of India, has launched e-filing services on e-filing Portal i.e. 'efiling.ecourts.gov.in' for enabling the Advocates and litigants to file their matters online. The practice direction and step by step Guide for e-filing, are already uploaded on the Pune District Court website. It is informed that, for taking the benefit of the same, it is necessary for the Advocates and litigants to get themselves registered on the said portal before e-filing, and the registration activity is one time process. It is needless to state that this facility of e-filing is of utmost benefit for all the stakeholders. You are, further, informed that to facilitate and help the Advocates to get themselves registered on e-filing portal and file their cases electronically, videos/e-filing manuals are available on the following address : <https://efiling.ecourts.gov.in/help/>.

You are, therefore, requested to register yourself and to request/ appeal all the learned Advocates practicing in Pune Judicial District, to get themselves registered on efileing Portal and also inform about this facility/ services to the litigants.

Hence, this communication.

Yours truly,

A handwritten signature in black ink, appearing to read 'Neeraj P. Dhote', written over a horizontal line.

(Neeraj P. Dhote)
Principal District and Sessions Judge,
Pune.